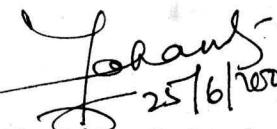


Order dated 25.6.2002

Heard Shri T.Rath for the Applicant and Shri A.K.Bose, Sr.Standing Counsel for the Respondents.

The Applicant was imposed with a punishment of stoppage of one increment for a period of one year without any cumulative effect. While filing an appeal, the Applicant also approached this Tribunal simultaneously in the present O.A.560/98. There was an ad interim order/direction to the Respondents to consider the appeal of the Applicant; notwithstanding the pendency of this O.A..The Appellate Authority, on consideration of the appeal of the Applicant, modified the punishment and reduced the period of stoppage of increment for a period of six months only, <sup>and</sup> that too without any cumulative effect.

The Appellate Authority having redressed the grievances of the Applicant, there remains nothing more to interfere with the appellate order. In the said premises, this O.A. is dismissed, but there shall be no order as to costs.

  
25/6/2002  
MEMBER (JUDICIAL)